

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Customs Appeal No.70149 of 2015

(Arising out of Order-In-Original No. 07-COMM-NOIDA-II-2015-16, dated -
18/08/2015 passed by Commissioner, Customs & Central Excise, Noida-II)

Commissioner, Customs & Central Excise, Noida-II

....Respondent

(Formula-1 Hotel, Wegmans Business Park
Plot No.3, KP-III, Greater Noida)

VERSUS

M/s Dixon Technologies India Private Limited

.....Appellant

(B-14 & 15, Phase-II
Noida, U.P. 201305)

APPEARANCE:

Shri Santosh Kumar, Authorised Representative for the Appellant
Shri B.L. Narasimhan, Advocate &
Shri Atul Gupta, Advocate for the Respondent

**CORAM: HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

DATE OF HEARING : 11.12.2024
DATE OF DECISION : 11.12.2024

The appeal is dismissed. For order, see order of date in
Customs Appeal No.70012 of 2016.

**Sd/-
(P. K. CHOUDHARY)
MEMBER (JUDICIAL)**

**Sd/-
(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**

Nihal